

ITEM NO.54

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28538-28558/2019

(Arising out of impugned final judgment and order dated 01-10-2019 in WPC No. 7666/2019 01-10-2019 in WPC No. 6417/2019 01-10-2019 in WPC No. 6438/2019 01-10-2019 in WPC No. 7050/2019 01-10-2019 in WPC No. 7354/2019 01-10-2019 in WPC No. 7572/2019 01-10-2019 in WPC No. 7664/2019 01-10-2019 in WPC No. 7665/2019 01-10-2019 in WPC No. 7856/2019 01-10-2019 in WPC No. 7858/2019 01-10-2019 in WPC No. 7867/2019 01-10-2019 in WPC No. 7869/2019 01-10-2019 in WPC No. 7870/2019 01-10-2019 in WPC No. 7871/2019 01-10-2019 in WPC No. 7872/2019 01-10-2019 in WPC No. 7873/2019 01-10-2019 in WPC No. 7875/2019 01-10-2019 in WPC No. 7908/2019 01-10-2019 in WPC No. 8244/2019 01-10-2019 in WPC No. 8863/2019 01-10-2019 in WPC No. 9676/2019 passed by the High Court Of Delhi At New Delhi)

NATIONAL COUNCIL FOR TEACHER EDUCATION & ANR.

Petitioner(s)

VERSUS

LAXMI COLLEGE OF EDUCATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.185263/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) No. 28729/2019 (XIV)

(IA No.186750/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 43496/2019 (XIV)

(IA No.187489/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.187488/2019-PERMISSION TO FILE PETITION (SLP))

Date : 06-12-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s)

Mr. Tushar Mehta, SG
Mr. Shivam Singh, Adv.
Mr. Udian Sharma, Adv.
Mr. Harpreet Singh Gupta, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Gopal Singh, AOR

Mr. Nidhesh Gupta, Sr. Adv.

Mr. Neeraj Shekhar, AOR
Mr. Animesh Kumar, Adv.
Mr. Ashutosh Thakur, Adv.
Mr. Sumit Kumar, Adv.
Ms. Ekta Bharati, Adv.

For Respondent(s) Mr. Sanjay Sharawat, AOR
Mr. Divyank Rana, Adv.
Mr. Ashok Kumar, Adv.

Mr. Ravikant, Adv.
Mr. Mayank Manish, Adv.
Mr. Vivek Singh, Adv.
Mr. Mohit Daraad, Adv.
Mr. Chandra Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.

Applications seeking exemption from filing certified copy of the impugned judgment are allowed.

Issue notice on the Special Leave Petitions as well as on the prayer(s) for interim relief.

Mr. Sanjay Sharawat and Mr. Chandra Prakash, learned Advocates-on-Record, accepts and waives formal notice on behalf of the respondent(s). Notice be issued to the rest of the respondents.

Learned counsel is permitted to file counter affidavit within a period of two weeks from today. Rejoinder affidavit within one week thereafter.

List after three weeks.

Status *quo*, as of today, shall be maintained in the meanwhile.

(R. NATARAJAN)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER